

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU

SUPPLEMENTARY CAUSE LIST DATED **14.11.2024** (THURSDAY)

CHENNAI BENCH (**HYBRID MODE**)

10:30 AM

[Click here to join VC](#)

In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note: No Mention will be permitted without prior consent of the other side.

For Judgment

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 305/2024 For Stay IA No. 817/2024	Narottamka Trade & Vyapaar Pvt Ltd Vs SPP Insolvency Professionals LLP, Liquidator, Kamachi Industries Ltd. & Anr. WITH	Mr. Kaushik Narayanan V	Mr. AG Sathyanarayana- R1 Mr. Abhishek Swaroop- R2
2.	Comp App (AT) (CH) (Ins) No. 306/2024 For Stay IA No. 818/2024	Narottamka Trade & Vyapaar Pvt Ltd Vs SPP Insolvency Professional LLP Liquidato, Kamachi Industries Ltd. & Anr.	Mr. Kaushik Narayanan V	Mr. AG Sathyanarayana- R1 Mr. Abhishek Swaroop- R2

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
3.	Comp App (AT) (CH) (Ins) No. 410/2024 For Stay IA No. 1123/2024	Lanco Kondapalli Power Limited Vs MCM Pacific Pte Ltd. & Anr. WITH	Mr. Puneet Yadav	Mr. Shah Rukh Ahmad For Caveator
4.	Comp App (AT) (CH) (Ins) No. 411/2024 For Stay IA No. 1124/2024	Lanco Kondapalli Power Limited Vs MCM Pacific Pte Ltd. & Anr.	Mr. Puneet Yadav	Mr. Shah Rukh Ahmad For Caveator

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
5.	Comp. App (AT) (CH) (Ins) No. 279/2021 To Dispense with IA No. 601/2021 For Stay IA No. 603/2021	Regional Provident Fund Commissioner Vs Bijoy Prabhakaran Pulipra RP & Anr.	Mr. K. Ramu & R. Vishnu	Mr. Bijoy P Pulipra- R1 Mr. Pradeep Joy- R2
6.	Comp App (AT) (CH) (Ins) No. 136/2023 For Stay IA No. 459/2023 For Exemption IA No. 457/2023	Uma Maheswari Suspended Director and Shareholder of Sharon Solutions Limited Vs UCO Bank & Anr.	Mr. Pawan Jhabakh	Mr. T Ravichandran R1 Mr. Ramakrishnan Sadasivan- R2/RP

INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at: <https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: vcnclatchennai5@gmail.com
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Mr. Akshay Kumar, Ms. Anusha KR and Ms. Hemavathy Krishnan (044-28880500),
or through email on **e-mail ID:** vcnclatchennai5@gmail.com

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in